

NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.10
C.P.(IB)/14(MP)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Tehseen Khan

.....Applicant

Order delivered on 31/07/2024

Coram:

Chitra Ram Hankare, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant/P.G. : Ld. Adv. Ms. Noopur K. Dalal (Online)
For the State Bank of India : Ld. Adv. Mr. Rohit Dubey (Online)
For the Respondent (IndusInd Bank) : Ld. Adv. Mr. Amann Sharma (Physical)

ORDER

We have heard learned counsel, Ms. Noopur K. Dalal appearing for the Applicant/Personal Guarantor as well as learned counsel, Mr. Rohit Dubey appearing for the State Bank of India and learned counsel, Mr. Amann Sharma appearing for the IndusInd Bank Ltd.

Learned counsel for the State Bank of India submits that they have no objection to this petition.

Learned counsel for IndusInd Bank Ltd submits that they also have no objection to this petition as the Bank has no outstanding amount against the Principal Borrower or the present Applicant in this petition. Hence, he seeks permission to be discharged from the capacity of a respondent party in this matter. He also submits that he filed an affidavit yesterday regarding this.

The **order** in this matter is **reserved**.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Neeraj

Sd/-

CHITRA RAM HANKARE
MEMBER (JUDICIAL)